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Code Of Criminal Procedure (Rajasthan Amendment) Act, 1991

3 of 1993

[22 January 1993]

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An Act Further to amend the Code of Criminal Procedure, 1973 in its application to the State of Rajasthan, Be it enacted by the Rajasthan State Legislature in the Forty-third Year of the Republic of India as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Code of Criminal Procedure (Rajasthan Amendment Act, 1991
- (2) It shall extend to the whole of the State of Rajasthan.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment Of Section 357, Central Act 2 Of 1974 :-

In Section 357 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)-

- (i) In sub-section (1), between the expression "the court may," and the expression "when passing judgment", the expression "and where the person against whom an offence is committed belongs to a Scheduled Caste or a Scheduled Tribe but the accused person does not so belong, the court shall", shall be inserted; and
- (ii) In sub-section (3) between the expression "the court may," and

the expression "when passing judgment", the expression "and where the person against whom an offence is committed belongs to a Scheduled Caste or a Scheduled Tribe but the accused person does not so belong, the court shall," shall be inserted.